

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

204. C.P. (IB)/506(MB)2022

**IN THE MATTER OF**

Dmi Finance Private Limited

Vs

Goldsouk Infrastructure Private Limited

Section 7 of the Insolvency & Bankruptcy Code, 2016

**Order Delivered on 05.04.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner/ (Omkaara ARC): Adv. Kunal Kanungo (VC)  
For the Respondent: None

---

**ORDER**

The Ld. Counsel for the Petitioner submits that the present Company Petition is wrongly on board as the date given is 22.04.2024. Let the Company Petition be posted for **22.04.2024**.

Sd/-  
MADHU SINHA  
Member (Technical)  
Shubham

Sd/-  
REETA KOHLI  
Member (Judicial)